

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:3899
ANSWERED ON:18.02.2014
SELLING OF COAL SLURRY
Bali Ram Dr.

Will the Minister of COAL be pleased to state:

- (a) whether the Government, in compliance of the orders of the High Court of Jharkhand, has sold coal slurry discharged by Dugdha and Baroda Coal Washeries and revenue has been earned on the sale of such coal slurry;
- (b) if so, the details thereof; and
- (c) the time by which the Government will be able to free the land of farmers where the coal slurry are lying?

Answer

MINISTER OF THE COAL IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBABU PATIL)

(a) Coal slurry has been sold from Barora Coal Washery in compliance of the order of the Honorable High Court of Jharkhand and revenue has been earned. Regarding coal slurry discharge by Dugda Coal Washery, land document verification is under process.

(b) The details of Slurry sold from Barora Coal washery is as under:

Sl.No.	Name of the Party (Te)	Date QTY (Te)	DO QTY (te)	Lifting Rate/ (Rs)	Basic (Rs)	Amount
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1	M/S Shree Durga Slurry & briquette Industries	22.09.12	1000	992.10	2800	2777880
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2	Do	01.01.13	1000	997.56	2800	2793168
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3	Do	30.03.13	1000	999.44	2800	2798432
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4	Do	24.04.13	1000	999.68	2800	2799104
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5	Do	13.05.13	200	199.98	2800	559944
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6	Do	18.06.13	550	549.98	2800	1539776
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Total 4750 4738.74 13268304

(c) In accordance with the order of the Honorable High Court of Jharkhand, MOU has been signed between the coal company and land owner or its lease holder. As soon as the value of slurry is deposited by land owner or its lease holder to Bharat Coking Coal Limited, orders will be issued for lifting the slurry and the land will be made free.